

ITEM NO.2

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19467/2017

RASHTRIYA KISAN MAZDOOR SANGHATHAN (REGD)

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 02-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBER]

For Petitioner(s) Mr. Arjun Harkauli, AOR
Vardaan Wanchoo, Adv.

For Respondent(s) Ms. Swati Bhardwaj, Adv.
Ms. Pavitra Singh, Adv.
for M/s.Parekh & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time, as a last opportunity, is granted to learned counsel for the petitioner to cure the defects as pointed out by the Registry failing which the special leave petition shall stand dismissed for non-prosecution without further reference to the Court.

(DEEPAK MANSUKHANI)
AR CUM PS

(ANITA RANI AHUJA)
COURT MASTER(NSH)